



OFFICE ORDER NO. 80 OF 2020

- Ref.: 1. Hon'ble Supreme Court Order, dated 23rd March, 2020
2. Hon'ble High Court Circular, dated 15th April, 2020.
3. This Office Order No.30 of 2020, dated 24th April, 2020.
4. Hon'ble High Court Guidelines, dated 3rd June, 2020.
5. This Office Order No. 38 of 2020, dated 05th June, 2020.

Pursuant to the Office Order No.30 of 2020, dated 24th April, 2020 and Office Order No. 38 of 2020, dated 05th June, 2020, the liberty to the practicing Advocates and Litigants was given to deposit the entire arrears of amount/s of rent / compensation / penalties and such other deposits, which were remained to be deposited from 21st March, 2020 within 15th days from the date of reopening of the Court, in which the period of making deposit is expired.

As per the further directions issued by the Hon'ble High Court, this Court start its functioning partially with effect from Monday, the 8th June, 2020.

In spite of the aforesaid directions some of the litigants are visiting the Court and insisting to deposit the amount of rent, compensation etc. As per the directions of the Hon'ble High Court only Advocates are allowed to enter into the Court premises for their urgent Judicial work.

Since the Courts are still partially working and considering the prevailing situation and in exercising of the powers conferred by the Hon'ble High Court, Bombay, vide its Circular, dated 15th April, 2020, the



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undersigned is hereby once again further order that the practicing Advocates and Litigants are hereby at liberty to deposit entire arrears of amount/s of rent / compensation / penalties and such other deposits, which were pending from 21st March, 2020 within 15th days from the date of full-fledged reopening of the Court Business.

The intimation upon the commencement of full-fledged working of the Court will be given on the Official website of the Court.

COURT OF SMALL CAUSES

MUMBAI : 8TH OCTOBER, 2020

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(S. C. More)
Chief Judge